

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
OPEL SECURITIES PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	OPEL SECURITIES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	08/11/1995
3. Authority under which Corporate Debtor is incorporated / registered	ROC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U46909GJ1995PTC028055
5. Address of the registered office and principal office (if any) of Corporate Debtor	Shop No. 102, Riddhi Siddhi Avenue, Village : Chhatral, Tal : Kalol, Gandhinagar, Kalol - 382729, Gujarat, India
6. Insolvency commencement date in respect of Corporate Debtor	27/10/2023 (Order Uploaded On Hon'ble NCLT Site on 03/11/2023)
7. Estimated date of closure of insolvency resolution process	24/04/2024
8. Name and Registration number of the Insolvency professional acting as Interim Resolution Professional	SACHIN DINKAR BHATTBHATT Reg. No.: IBB/IPA-003/IP-N000138/2017-2018/11514 AFA Valid upto: 06/12/2023
9. Address & email of the interim resolution professional, as registered with the board	Add.: A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara-390 023, Gujarat. E-mail: sachin.bhattbhatt@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara-390 023, Gujarat. E-mail: cirp.opel@gmail.com
11. Last date for submission of claims	17/11/2023 (14th Day from date of order uploaded)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable As Of Now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not Applicable As Of Now 3.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Opel Securities Private Limited** on **27.10.2023** (Order uploaded on 03/11/2023).

The creditors of **Opel Securities Private Limited** are hereby called upon to submit their claims with proof on or before **17.11.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

SACHIN DINKAR BHATTBHATT

Date : 04.11.2023

Place: Vadodara

Interim Resolution Professional for Opel Securities Private Limited

Reg. No.: IBB/IPA-003/IP-N000138/2017-2018/11514